

Bill No. LIV-F of 2008

**THE POST-GRADUATE INSTITUTE OF MEDICAL
EDUCATION AND RESEARCH, CHANDIGARH
(AMENDMENT) BILL, 2008**

(AS PASSED BY THE HOUSES OF PARLIAMENT—

RAJYA SABHA ON 19TH DECEMBER, 2008
LOK SABHA ON 23RD DECEMBER, 2008)

ASSENTED TO ON 7 JAN. 2009 ACT No. 3 OF 2009
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EDUCATION AND RESEARCH, CHANDIGARH
(AMENDMENT) BILL, 2008

(AS PASSED BY THE HOUSES OF PARLIAMENT)

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BILL

*further to amend the Post-Graduate Institute of Medical Education and Research,
Chandigarh, Act, 1966.*

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Act, 2008.

Short title and
commence-
ment.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966 (hereinafter referred to as the principal Act), for section 23, the following section shall be substituted, namely:—

Substitution of
new section
for section 23.

“ 23. Notwithstanding anything contained in any other law for the time being in force, the Institute shall have power to grant medical, dental or nursing degrees, diplomas and other academic distinctions and titles under this Act.”.

Grant of
medical, dental
or nursing
degrees,
diplomas, etc.,
by the Institute.

Substitution of
new section
for section 24.

3. For section 24 of the principal Act, the following section shall be substituted,
namely:—

Recognition
of medical,
dental and
nursing
qualifications
granted by the
Institute.

“24. Notwithstanding anything contained in the Indian Medical Council Act, 1956, the Dentists Act, 1948 and the Indian Nursing Council Act, 1947, the medical dental or nursing degrees or diplomas, as the case may be, granted by the Institute under this Act shall be recognised—

102 of 1956.
16 of 1948.
48 of 1947.

(a) medical qualifications for the purpose of the Indian Medical Council Act, 1956 and shall be deemed to be included in the First Schedule to that Act;

(b) dental qualifications for the purpose of the Dentists Act, 1948 and shall be deemed to be included in the Schedule to that Act; and

(c) nursing qualifications for the purpose of the Indian Nursing Council Act, 1947 and shall be deemed to be included in the Schedule to that Act.”.

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further to amend the Post-Graduate Institute of Medical Education and Research,
Chandigarh, Act, 1966.

(As passed by the Houses of Parliament)